

PUBLIC NOTICE
NOTICE is hereby given that the below mentioned/Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
BHAVY RAMESH JAIN	BHAVY RAMESH JAIN	NSE - AP0291571601 BSE - AP01067301174025	B23 Nand Bhagodaya Society Kasurba Marg Mulund W Near Vikas Palazzo Mumbai 400080

Please note that above mentioned Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mentioned AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

Kotak Kotak Securities Limited, Registered Office: 27 BKC, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051. Telephone No.: +22 43360000. Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com
Correspondence Address: Infinity IT Park, Bldg. No. 21, Opp. Film City Road, A K Vaideya Marg, Malad (East), Mumbai 400097. Telephone No: 42855825. SEBI Registration No: IN200020137 (Member of NSE, BSE, MSE, MCX & NCDX), AMFI ARN 0164, PMS INP00000258, and Research Analyst INH00000586, NSDL/CDSL, IN-IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022-42856484, or Email: ks.compliance@kotak.com

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF UNIVERSAL COMMODITY EXCHANGE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Universal Commodity Exchange Ltd
2	Date of incorporation of corporate debtor	25/02/2008
3	Authority under which corporate debtor is incorporated/registered	ROC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2008PLC179396
5	Address of the registered office and principal office (if any) of corporate debtor	Exchange House, Building No.8 (105), Sector II, Millennium Business Park, Mahape, Thane, Navi Mumbai, Maharashtra, India, 400710.
6	Date of closure of Insolvency Resolution Process	09/06/2026
7	Liquidation commencement date of corporate debtor	10-06-2026 (date of pronouncement of order by NCLT, Mumbai) Copy of order uploaded & received by the Liquidator on 18-06-2026.
8	Name and registration number of the insolvency professional acting as liquidator	Jayant Prabhakar Pimpalgaonkar Registration No: IBBI/PA-003/PA-ICAI-N-00472/2025-2026/14575
9	Address and e-mail of the liquidator, as registered with the Board	Address: Plot No. 216, Prabhurang, Shipa Society, Behind UCO Bank, Narendra Nagar Extension, Nagpur, Maharashtra-440015. E-mail ID: pimpalgaonkarjayant1971@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address: Suite No. 5, 8th Floor, 207, Embassy Centre, Jammalal Bajaj Marg, Nariman Point, Mumbai, Maharashtra - 400021 E-mail: tirp.ucx@gmail.com
11	Last date for submission of claims	24-06-2026, (being 14 days from the Liquidation Commencement date).

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-1, has ordered the commencement of liquidation of Universal Commodity Exchange Ltd. vide order dated 10th June 2026 under section 33 of the Insolvency and Bankruptcy Code, 2016 ("Code"). The said order was received and communicated to the undersigned Liquidator on 18th June 2026.

Accordingly, all stakeholders of Universal Commodity Exchange Ltd. are hereby called upon to submit their claims along with supporting proof on or before 24 June 2026 to the Liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All creditors may submit their claims with proof in person, by post, or through electronic means at the designated email ID mentioned against item No. 10. Stakeholders are advised to ensure that their claims are submitted within the stipulated timeline, failing which such claims may not be entertained.

It is further notified that submission of any false, misleading, or fraudulent claims shall attract penalties in accordance with the provisions of the Code and applicable regulations.

The stakeholders are requested to download the claim forms from the website of the Insolvency and Bankruptcy Board of India (IBBI) at www.ibbi.gov.in

Sd/- Jayant Prabhakar Pimpalgaonkar,
Liquidator of Universal Commodity Exchange Ltd.
IBBI Regn: IBBI/PA-003/PA-ICAI-N-00472/2025-2026/14575
Place: Mumbai

FORM NO. 14
(See Regulation 33(2))
Through Regd. AD/Speed Post, Affixation, Dasti
DEBTS RECOVERY TRIBUNAL NO. 2 AT MUMBAI
istry of Finance, Government of India
3rd Floor, MTNL Bhavan, Strand Road, Colaba Market, Colaba, Mumbai-400 005

DEMAND NOTICE
NOTICE UNDER SECTIONS 25-28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

Exhibit: 04
Next Date: 06/07/2026

R.P. No. 38/2026
In the matter of O.A. No. 920/2016

BANK OF BARODA Certificate Holder
Vs
MR DHOLARAM BHACKCHAND BISHNOI & ORS. Certificate Debtor

To,
1. **CD-1 MR DHOLARAM BHACKCHAND BISHNOI, (Borrower)**
Residing at 28/30, Jaya Building, 4th Floor, Room No.53, 2nd Sutar Galli, Nanubhai Desai Road, Mumbai-400 004.

2. **CD-2 MRS KELI DHOLARAM BISHNOI,**
Residing at 28/30, Jaya Building, 4th Floor, Room No. 53, 2nd Sutar Galli, Nanubhai Desai Road, Mumbai-400 004.

is to notify that a sum of Rs. 13,26,188.34/- (Rupees Thirteen Lakhs Twenty-Six Thousand One Hundred Eighty-Eight and paise Thirty-Four Only) has been become due from you as per Recovery Certificate drawn up in O.A. No. 920/2016 by the Hon'ble Presiding Officer, Debts Recovery Tribunal - II, Mumbai. The applicant is entitled to recover the sum of Rs. 13,26,188.34/- (Rupees Thirteen Lakhs Twenty-Six Thousand One Hundred Eighty-Eight and paise Thirty-Four Only) along with future simple interest @ 12% per annum w.e.f. from the date of presentation of the Original Application, that is, 23.01.2015 till recovery from the C.D. No. 1 to 2 jointly and severally.

You are hereby directed to pay the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with Recovery of Debts & Bankruptcy Act, 1993 & Rules made thereunder.

In addition to the sum aforesaid you will be liable to pay:
(a) Such interest as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice process that may be taken for recovering the amount due.

You are hereby ordered to appear before the undersigned on 06/07/2026 at 2.30 pm for further proceeding.

Given under my hand and the seal of the Tribunal, on this date 16/06/2026

Sd/-
CHETAN J. BHIMGADE
Recovery Officer Debt
Recovery Tribunal-II, Mumbai

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FABZEN TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS

1 Name of Corporate Debtor	Fabzen Technologies Private Limited
2 Date of incorporation of corporate debtor	03 January 2017
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Pune
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74989PN2017PTC167807
5 Address of the registered office and principal office (if any) of corporate debtor	15A, 4th Floor, City Vista, Tower A, Fountain Road, Kharadi Pune - 411014, Maharashtra
6 Insolvency commencement date in respect of corporate debtor	18th June 2026
7 Estimated date of closure of insolvency resolution process	15th December 2026 (180 days from the CIRP Commencement Date i.e. 18th June, 2026)
8 Name and registration number of the insolvency professional acting as interim resolution professional	Manish Lalji Dawda IBBI/PA-001/IP-P02506/2021-2022/13797
9 Address and e-mail of the interim resolution professional, as registered with the Board	205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagaji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra, 400016. Reg. Email ID with IBBI: ip.dawdamanish@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagaji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra, 400016. Process Email ID: crp.fabzen@gmail.com
11 Last date for submission of claims	02nd July, 2026 (14 days from the CIRP Commencement date i.e. 18th June, 2026)
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Correspondence Email id: crp.fabzen@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Fabzen Technologies Private Limited on 18th June, 2026.

The creditors of Fabzen Technologies Private Limited, are hereby called upon to submit their claims with proof on or before 02nd July, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manish Lalji Dawda
Interim Resolution Professional
Fabzen Technologies Private Limited
IBBI/PA-001/IP-P-02506/2021-2022/13797
AFA No: AA/13797/02/300627/19406 Valid upto 30/06/2027
Reg. Address with IBBI: 205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagaji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra, 400016
Reg. Email ID with IBBI: ip.dawdamanish@gmail.com
Place: Mumbai
Date: 20.06.2026
Project specific email ID for correspondence: crp.fabzen@gmail.com

THE BUSINESS DAILY FOR DAILY BUSINESS

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Motilal Oswal Home Finance Limited
Regd. Office: Motilal Oswal Tower, Rahimullah Sayani Road, Opp. Pareil ST Depot, Prabhadevi, Mumbai - 400 025, CS - 8291889988
Website: www.motilalosal.com

E-Auction Sale Notice of 15 Days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of "online e-auction" for recovery of dues and further interest, charges and costs etc, as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002) through website motilalosal.com as per the details given below:

Date and time of E-Auction	Date and time of Demand Notice	Description of the Immovable property	Reserve Price, EMD / Last date of EMD
13-07-2026 11:00 Pm to 02:00 Pm (with unlimited extensions of 15 minute each)	11-11-2025 For Rs: 1846890/- (Rupees Eighteen Lakh Forty Six Thousand Nine Hundred & Eighty Only)	Flat No. 304, Admeasuring 58.70 Sq.Mtrs. Survey No.2, Hissa No. 6, Building Known As Shree Ganesh Apartment, Village-Umelmar, Dist- Palghar, Vasai, Maharashtra- 401203.	Reserve Price: Rs. 1500000/- (Rupees Fifteen Lakh Only) EMD: Rs. 150000/- (Rupees One Lakh Fifty Thousand Only) Last date of EMD: 12-07-2026

1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal: <https://www.credauction.com> of our e-Auction Service Provider, M/s. CREDRESOLUTION INDIA PVT LTD for bidding information & support, the details of the secured asset put up for e-Auction and the Bid Form, will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to Rakesh Manohar Kandare 996733288 & Sachin Ransing Rajput 8097203185 details available in the above mentioned Web Portal and may contact their Centralised Help Desk: +91 9137100020, E-mail ID: balram@credsoil.com.

Sd/-, Authorised Officer, Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited)

Bank of Baroda, Vasaigaon Branch
Ground Floor, Thomas Baptista Junior College Compound, Papti, Vasai West, Palghar - 401 201
Email: vasaig@bankofbaroda.com Website: www.bankofbaroda.com

NOTICE TO BORROWER
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

By Hand delivery/ By Speed post with AD/ By Courier Date: 11.06.2026

To,
M/S. Om Sai Beer Shop
Shop No.11, Ground Floor, Bhawani Park Situated At Survey No.114/11 of Village Achole, Near Mother Mary School Vasai Link Road Dist. Palghar-401209

Prop. Sampat Bhalchandra Choudhary
B-11, Bhavani Park CHS Ltd, Vasai Link Road, Nallasopara East, Palghar-401209

SUB: Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "Act".

Account of M/S. Om Sai Beer Shop Prop & Mr. Sampat Bhalchandra Choudhary Sir/Madam,

Re: Credit facilities with your Vasai Papti Branch.

10. We refer to our Sanction Letter No. BMDP/PPD/CMTK/114/2013 Dated 23.08.2013, conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature and type of facility	Limit (Rs. In Lakhs)	Rates of Interest	O/s as on 10.05.2026 (inc. of interest up to - 10.05.2026) plus Future interest w.e.f. 10.05.2026, costs, charges and expenses	Security agreement with brief description of securities:
SOD Loan- 49010400000064	15,00,000.00	10%	14,99,900.24/-	1. First charge by way of Hypothecation Of Entire Movable Assets Of The Entity, Consisting Of Stock, Book Debts, Receivable And Other Movable Assets Both Present & Future. 2. Equitable Mortgage Of Flat, Self Occupied Residential Property Bearing Survey No.114 (Old No.23), Hissa No.11, Flat No.105, 1st Floor, Building Name Bhawani Co-Operative Housing Society, Village Achole Nallasopara East, Vasai Taluka, Dist- Palghar 401209, Admeasuring 675 Sq Ft Owned By Mr. Bhalchandra Nago Choudhary
TOTAL:			Rs. 14,99,900.24/-	

11. In the letter of acknowledgement of debt dated 08.04.2025 you have acknowledged your liability to the Bank to the tune of Rs. 15,06,256/- lakhs as on 08.04.2025. The outstanding's as stated above, include further drawings and interest upto 08.04.2025 and Other charges debited to the account.

12. As you are aware, you have committed defaults in payment of interest on above loans/outstanding for the Quarter ended June and 2026. You have also defaulted in the payment of instalment of term loan/demand loan which have fallen due for payment on 10.05.2026 and thereafter.

13. Consequently upon the defaults committed by you, your loan account has been classified as non-performing asset on 01.05.2026 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

14. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating Rs. 14,99,900.24/- (Rupees Fourteen Lakhs Ninety Nine Thousand Nine Hundred and Twenty Four Paise Only) As On Dated 10.05.2026, as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

15. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

16. We invite your attention to sub-section 13 section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

17. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/involving quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

18. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Yours faithfully,
(Name of Designation)
Chief Manager & Authorized Officer
Bank of Baroda.

NOTICE TO GUARANTOR
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

By Hand delivery/ By Speed post with AD/ By Courier Date: 11.06.2026

To,
Mrs. Arti Sampat Choudhary
House No.03, Chaudhary Niwas Near Vitthal Mandir Achole, Road Nallasopara East, Palghar-401209

Mr. Bhalchandra Nago Choudhary
House No.03, Chaudhary Niwas Near Vitthal Mandir Achole, Road Nallasopara East, Palghar-401209

SUB: Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "Act"

Sir/Madam,

Re: Your guarantee for credit facilities granted to M/S. Om Sai Beer Shop Prop. Sampat Bhalchandra Choudhary

1. As you are aware, you have by a guarantee dated 23.08.2013 guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by Mrs. Arti Sampat Choudhary/ Mr. Bhalchandra Nago Choudhary for aggregate credit limits of Rs. 14,99,900.24/- with interest thereon more particularly set out in the said guarantee document.

2. We have to inform you that the borrower has committed defaults in payment of his liabilities and consequently his account has been classified as non performing asset. A copy of the notice dated 22.07.2025 Under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay to us the outstanding amount of loan/credit facilities aggregating Rs. 14,99,900.24/- (Rupees Fourteen Lakhs Ninety Nine Thousand Nine Hundred and Twenty Four Paise Only) As On Dated 10.05.2026 interest and other charges and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated 11.06.2026 served on the borrower (copy enclosed).

3. We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest upto the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

4. We invite your attention to sub-section (13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

5. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/involving quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

6. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Yours faithfully,
(Name of Designation)
Chief Manager & Authorized Officer
Bank of Baroda
Date: 11.06.2026
Enclosure: Copy of notice to borrower

NOTICE TO GUARANTOR
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

By Hand delivery/ By Speed post with AD/ By Courier Date: 11.06.2026

To,
Mr. Sampat Bhalchandra Choudhary
B-11, Bhavani Park CHS Ltd, Vasai Link Road, Nallasopara East, Palghar-401209

Mr. Bhalchandra Nago Choudhary
House No.03, Chaudhary Niwas Near Vitthal Mandir Achole, Road Nallasopara East, Palghar-401209

SUB: Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "Act"

Sir/Madam,

Re: Your guarantee for credit facilities granted to M/S. Simran Chinese Corner

1. As you are aware, you have by a guarantee dated 14.12.2013 guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by Mrs. Arti Sampat Choudhary/ Mr. Sampat Bhalchandra Choudhary, for aggregate credit limits of Rs. 9,99,958.51/- with interest thereon more particularly set out in the said guarantee document.

2. We have to inform you that the borrower has committed defaults in payment of his liabilities and consequently his account has been classified as non - performing asset. A copy of the notice dated 22.07.2025 Under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay to us the outstanding amount of loan/credit facilities aggregating Rs. 9,99,958.51/- (Rupees Nine Lakhs Ninety Nine Thousand Nine Hundred Fifty Eight and Fifty One Paise Only) As On Dated 10.05.2026 interest and other charges and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated 11.06.2026 served on the borrower (copy enclosed).

3. We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest upto the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

4. We invite your attention to sub-section (13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

5. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/involving quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

6. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Yours faithfully,
(Name of Designation)
Chief Manager & Authorized Officer
Bank of Baroda
Date: 11.06.2026
Enclosure: Copy of notice to borrower

ଓଡ଼ିଶା ବିଦ୍ୟୁତ୍ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିମିଟେଡ୍
(ଓଡ଼ିଶା ସରକାରଙ୍କ ଦ୍ୱାରା ସ୍ଥାପିତ)
(A Government of Odisha Undertaking)
Regd. Office: OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar-751007

ODISHA POWER TRANSMISSION CORPORATION LIMITED
(A Government of Odisha Undertaking)

EXPRESSION OF INTEREST (EOI)
NO- OPTCL-14011/14/2026-10324 Date: 19.06.2026

OPTCL invites Expressions of Interest from reputed Consulting Firms, Academic Institutions, and Professional Organizations for a comprehensive study relating to: **Organizational Restructuring, Cadre Restructuring, Job Analysis, Revisiting of Existing HR Policies of OPTCL.**

How to Apply: Interested agencies/institutions/ professional organizations may submit their proposals in sealed cover superscribing "EOI for Engagement of Consultant for Organizational Restructuring, Cadre Restructuring, Job Analysis and Revisiting of Existing HR Policies of OPTCL" to: Chief General Manager (HRD) OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar – 751007

Detailed EOI containing Scope of Work, eligibility criteria, submission requirements and evaluation methodology is available in OPTCL Website: www.optcl.co.in.
Last Date for Submission of EOI: 18.07.2026.

Sd/-
CGM(HRD)

optcl.odisha / optcl_odisha

Motilal Oswal Home Finance Limited
Regd. Office: Motilal Oswal Tower, Rahimullah Sayani Road, Opp. Pareil ST Depot, Prabhadevi, Mumbai - 400 025, CS - 8291889988
Website: www.motilalosal.com

PUBLIC NOTICE FOR E-AUCTION CUM SALE

E-Auction Sale Notice of 15 Days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of "online e-auction" for recovery of dues and further interest, charges and costs etc, as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002) through website motilalosal.com as per the details given below:

Date and time of E-Auction	Date and time of Demand Notice	Description of the Immovable property	Reserve Price, EMD / Last date of EMD
13-07-2026 11:00 Pm to 02:00 Pm (with unlimited extensions of 15 minute each)	11-11-2025 For Rs: 1846890/- (Rupees Eighteen Lakh Forty Six Thousand Nine Hundred & Eighty Only)	Flat No. 304, Admeasuring 58.70 Sq.Mtrs. Survey No.2, Hissa No. 6, Building Known As Shree Ganesh Apartment, Village-Umelmar, Dist- Palghar, Vasai, Maharashtra- 401203.	Reserve Price: Rs. 1500000/- (Rupees Fifteen Lakh Only) EMD: Rs. 150000/- (Rupees One Lakh Fifty Thousand Only) Last date of EMD: 12-07-2026

1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal: <https://www.credauction.com> of our e-Auction Service Provider, M/s. CREDRESOLUTION INDIA PVT LTD for bidding information & support, the details of the secured asset put up for e-Auction and the Bid Form, will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to Rakesh Manohar Kandare 996733288 & Sachin Ransing Rajput 8097203185 details available in the above mentioned Web Portal and may contact their Centralised Help Desk: +91 9137100020, E-mail ID: balram@credsoil.com.

Sd/-, Authorised Officer, Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited)

Bank of Baroda, Vasaigaon Branch
Ground Floor, Thomas Baptista Junior College Compound, Papti, Vasai West, Palghar - 401 201
Email: vasaig@bankofbaroda.com Website: www.bankofbaroda.com

NOTICE TO BORROWER
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

By Hand delivery/ By Speed post with AD/ By Courier Date: 11.06.2026

To,
M/S. Simran Chinese Corner
Shop no. B-10, Bhawani Park CHSL, Vasai Link Road, Nallasopara East-401209

Prop. Mr. Sampat Bhalchandra Choudhary
B-11, Bhavani Park CHS Ltd, Vasai Link Road, Nallasopara East, Palghar-401209

SUB: Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "Act"

Account of M/S. Simran Chinese Corner Sir/Madam,

Re: Credit facilities with your Vasai Papti Branch.

10. We refer to our Sanction Letter No. BMDP/SBM/BK/168/2018-19 Dated 14.12.2018 conveying sanction of various credit facilities and the terms of sanction (p. 1). Pursuant to the above sanction you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated (p. 1). The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature and type of facility	Limit (Rs. In Lakhs)	Rates of Interest	O/s as on 10.05.2026 (inc. of interest up to 10.05.2026) plus Future interest w.e.f. 10.05.2026, costs, charges and expenses:	Security agreement with brief description of securities:
OD Loan	10,00,000.00	9.85%	9,99,958.51/-	1. Equitable Mortgage of Commercial Shop Property Standing In The Name Of Mr. Sampat Bhalchandra Choudhary At Shop No.11, Ground Floor Admeasuring 15.79 Sq. Mr Bhawani Park Situated At Survey No.114/11 Of Village Achole, Near Mother Mary School Vasai Link Road Dist. Palghar
TOTAL:			Rs. 9,99,958.51	

11. In the letter of acknowledgement of debt dated 16.02.2024 you have acknowledged your liability to the Bank to the tune of Rs. 9,99,687/- lakhs as on 16.02.2024. The outstanding's as stated above, include further drawings and interest upto 16.02.2024 and Other charges debited to the account.

12. As you are aware, you have committed defaults in payment of interest on above loans/outstanding for the Quarter ended June and 2026. You have also defaulted in the payment of instalment of term loan/demand loan which have fallen due for payment on 10.05.2026 and thereafter.

13. Consequently upon the defaults committed by you, your loan account has been classified as non-performing asset on 01.05.2026 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

14. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating Rs. 9,99,958.51 (Rupees Nine Lakhs Ninety Nine Thousand Nine Hundred Fifty Eight and Fifty One Paise Only) As On Dated 10.05.2026, as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

15. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

16. We invite your attention to sub-section 13 section 13 of the said Act in terms of which you are barred from transferring any of the secured assets

L&T Finance Limited
 Registered Office: L&T Finance Limited, Brindavan Building
 Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
 Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Bangalore



DEMAND NOTICE

Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein referred to as The Act)
 We have issued Demand Notice under Section 13(2) of the Act to you all (Borrower/s, Co-borrower/s & Guarantor/s) through Registered Post Acknowledge Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank of India. The Notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Financial Limited. Within the period of 60 Days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. *This is without prejudice to any rights available to us under the Act and/or any other law in force from time to time.*

Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / NPA date / Outstanding Amount		Description of the Immovable Property (Mortgaged)
		NPA Date	Outstanding Amount (₹) As On	
BLRHL1800 1149	1. Chandrashekar R 2. Manjula P 3. Sri Honnu Construction (Through Its Proprietor Chandrashekar R)	Demand Notice Date: 23/05/2026 NPA Date: 08/05/2026	Rs. 6631034.53/- (Rupees Sixty Six Lakh Thirty One Thousand Three Hundred Four and Paise Fifty Three Only.) As On Date 14.05.2026	Schedule - I All That Piece And Parcel Of Property Bearing No.1, Assessment No.42/4, Presently Bearing New Bmp Katha Sl. No.2690, Katha No.5463/3420/42/4, New Katha Sl.no.1522, Property No.1(1522/3420/42/4), Nagadevanahalli Village, Kengeri Hobli, Bangalore South Taluk, In Bbmp Ward No.130, Bangalore Admeasuring East To West : 40 Ft., And North To South : 40 Ft., In Total 1600 Sq Ft Together With Ground Floor Construction: 10 Squares Ft Of R.c.c. Roofed Building Featuring Mosaic Tiled Flooring, And Honne Wood Windows And Doors First Floor Construction: 10 Squares Ft Of R.c.c. Roofed Building, Featuring Mosaic Tiled Flooring, And Honne Wood Windows And Doors , Total Built-up Area: 20 Squares Of Residential House Completely Included Under This Absolute Sale Deed Building Standing Thereon And Bounded As Follows: Boundaries East By Road West By Property No. 2 North By Road South By Property No. 5
BLRHL1800 2237, BLRHL1900 0071	1. G Bharath 2. Nanjappa Saroja	Demand Notice Date: 21/05/2026 NPA Date: 08/05/2026	Rs. 6443924.47/- (Sixty Four Lakh Forty Three Thousand Nine Hundred Twenty Four Rupees and Forty Eight Paise Only.) As On Date 14.05.2026	Schedule - I All That Piece And Parcel Of The Western Portion Of The Property Bearing Vacant Site Old No.10/14, New No.126/24, 5th Cross, Balajinagar, Banashankari Iii Stage, Bangalore, Now Comes Under The Purview Of Old Ward No.54, New Ward No.164, Srinivasanagar Ward, Bmp Pid No.54-139-126/24, Measuring East To West : 15-0 Feet And North To South : 50-0 Feet, Totally Measuring 750 Sq.ft., And Bounded On The: Boundaries East By Eastern Remaining Portion Of The Same Property, West By Site No.125, North By Site No.121, South By Road.
BLRHL1800 0940, BLRHL2000 0187	1. Govardhan M 2. Sujatha K C	Demand Notice Date: 21/05/2026 NPA Date: 08/05/2026	Rs. 36,08,599.37/- (Rupees Thirty Six Lakhs Eight Thousand Five Hundred Ninety Nine and Thirty Seven Paise Only.) As On Date 21.05.2026	Schedule - I All The Piece And Parcel Of The Property Bearing Cmc Khata No. 12/26, Old Khaneshumari No. 1103, Measuring East To West 30 Feet And North To South 98 Feet, Comprising Of Ground And First Floor Building Situated At Huvadigara Beedi, Ward No. 13, Anekal Town, Bengaluru Urban District, Coming Under The Municipal Jurisdiction , Total Dimensions: 8.80 X 11.20 Meters An Rcc Ground-floor Building Constructed Within Measurements Of 26 ", X 18 Feet With The Remaining Area Consisting Of A Vacant Site Bounded On: Boundaries East By Property Of Venkatesh West By House Of Bajanthri Thimarayappa North By Remaining Portion Of The Same Property South By Government Road
H09605250 621012919	1. K Anand Kumar 2. Anushya D 3. M/s. S. L. V. Enterprises Through Its Proprietor K Anand Kumar	Demand Notice Date: 29/05/2026 NPA Date: 04/05/2026	Rs. 28751740.63/- (Rupees Two Crore Eighty-Seven Lakh Fifty-One Thousand Seven Hundred Forty and Sixty-Three Paise Only.) As On Date 25.05.2026	Schedule - I All That Piece And Parcel Of The Property Bearing Sy No 78/4, RE -SY No 78/18 And Its B.B.M.P Khata No 78/18 Situated At Ward 40 -doddabiddarkallu Bangalore Measuring East To West 60 Feet And North To South 125 Feet Totally Measuring 7500 Sq Feet And Building There On And Bounded On : Boundaries East By Property Belongs To Sri. T. N. Narasimhamurthy, Venkatesh, Chandrashekar And Ramakrishnaiah, West By Land Of Ramakrishnaiah North By Property Of Sri. T. N. Venkatesh South By Road
H01395300 621052513	1. Pavan Kumar M 2. Leelavathi N 3. M/s. Sri Durga Krupa Through Its Proprietor Pavan Kumar M	Demand Notice Date: 29/05/2026 NPA Date: 04/05/2026	Rs. 7264317.35/- (Rupees Seventy-Two Lakh Sixty-Four Thousand Three Hundred Seventeen and Thirty-Five Paise Only.) As On Date 25.05.2026	Schedule - I All The Piece And Parcel Of The Property Bearing Sy No 55/5 And 55/9 Situated At Hireemaneke Village, Kasaba Hobli, Devanahalli Taluk, Bengaluru Rural District And Measuring 5- L Guntas Or 5717,25 Sq Ft Bounded On: Boundaries East By Sy No 55/6, Shriram's Property West By Sy No 55/4, Muniyappa's Property North By Sy No 55/2E, Kempanna's Property South By Road
BLRHL1500 0577, BLRHL1500 0578	1. Shrvan Kumar Ananth	Demand Notice Date: 23/05/2026 NPA Date: 08/05/2026	Rs. 8428531.11/- (Rupees Eighty Four Lakh Twenty Eight Thousand Five Hundred Thirty One and Paise Eleven Only.) As On Date 14.05.2026	Schedule - I All The Piece And Parcel Of Apartment Bearing No. B-306, In The Third Floor, Having 1738 Sq.ft., Of Super Build Up Area And One Car Park Space Of Undivided Share In Building Know As "Residency Park" Formed In Residentially Converted Sy.No. 37/3, Out Of Measuring 1 Acre 33 Guntas, Situated At Haralakunta Village, Begur Hobli, Bangalore South Taluk, Bangalore Presently Within The Limits Of BBMP, And Bounded On: Boundaries East By Remaining Portion Of 37/3 And 37/2 West By Remaining Portion Of 37/7 North By Road South By Government Compost Factory Schedule - II All The Piece And Parcel Of Apartment Bearing No. B-305, In The Third Floor, Having 1333 Sq.ft., Of Super Build Up Area And 673 Sq. Ft. Undivided Share In Building Know As "Residency Park" Formed In Residentially Converted Sy.No. 37/3, Out Of Measuring 1 Acre 33 Guntas, Situated At Haralakunta Village, Begur Hobli, Bangalore South Taluk, Bangalore Presently Within The Limits Of BBMP, And Bounded On: Boundaries East By Remaining Portion Of 37/3 And 37/2 West By Remaining Portion Of 37/7 North By Road South By Government Compost Factory
H013HL240 401105218	1. Swati Agrawal 2. Shailesh Gupta	Demand Notice Date: 29/05/2026 NPA Date: 04/05/2026	Rs. 38093029.01/- (Rupees Three Crore Eighty Lakh Ninety-Three Thousand Twenty-Nine and One Paise Only.) As On Date 25.05.2026	Schedule - I All That Piece And Parcel Of Property And Residential Apartment Bearing No. 603 Situated On Level-6, Fifth Floor In The Project Viz., Prestige Leela Residences, Constructed In Or Upon The Schedule 'A' Property And Measuring 2005 Sq. Feet Of Carpet Area And 1068 Sq. Feet Of Proportionate Share In Common Areas Such As Passages, Lobbies, Lifts, Staircases And All Other Areas Of Common Use And Totally Measuring 3073.5 Sq. Feet Of Super Built-up Area, With Right To Use Three Covered Car Parking Spaces In The Basement And The Apartment Is Presently Bearing Identification No. 23/4-40 (Old PID No.74-49-234-40), Municipal Ward No.88 Of Jeevanbhimanagar, Situated At Kodihalli Main Road, 6th Cross Road, Bangalore And The Apartment Is Bounded By And Bounded As Follows: Boundaries East By Open Towards Open Space In 'Prestige Leela Residences' West By Open Towards Open Space In 'Prestige Leela Residences' North By Shaft/Apartment No.607 In Level-6/5th Floor In 'Prestige Leela Residences' South By Open Towards Open Space In 'Prestige Leela Residences'
H14340191 119010707, H14340191 119010707 L	1. K P Hanees 2. M/s. Mk Ahmed Bazaar Through Its Partner Mr. KP Hanees 3. Sanoober Fathima C	Demand Notice Date: 21/05/2026 NPA Date: 08/05/2026	Rs. 17418235.40/- (One Crore Seventy Four Lakh Eighteen Thousand Two Hundred Thirty Five Rupees and Forty Paise Only.) As On Date 14.05.2026	Schedule - I A Three Bedroom Apartment Bearing No.pcs-b001, On The Ground Floor, In The B Block/Wing Known As "Purva Coronation Square" Having A Carpet Area Of 126.272 Sq.mt (Which Is Exclusive Of Balconies And Utility Space And External Walls) Or A Plinth/Built Up Area Of 152.348 Sq.mt (Which Is Inclusive Of Balconies, Utility Spaces And Walls Of The Apartment) And Proportionate Common Area Of 32.335 Sq.mt Together With Grand Covered Car Parking Facility To Be Allotted Separately Together With/Without Exclusive Right To Use Terrace/Garden Area Of 64.102 Sq.mt. Constructed On Katha No. 18/ 102 Issued By BBMP, Ward No. 195, Konankunte, Situated At Village Kothanur, Uttarahalli Hobli, Bangalore South.
H14340080 221041553, H14340080 221041553 L	1. T J Raghavendramurthy 2. C R Madhu 3. Sriven Properties	Demand Notice Date: 21/05/2026 NPA Date: 08/05/2026	Rs. 14189711.75/- (One Crore Forty One Lakh Eighty Nine Thousand Seven Hundred Eleven Rupees and Seventy Five Paise Only.) As On Date 14.05.2026	Schedule - I All The Piece And Parcel Of The Property Bearing House Property No. 11, Formed In Sy. No. 207, Sarakki Notified Area Katha No. 172/261/8 Bearing BBMP Katha No.5661/5610/207/11, Situated At Halagevaderahalli Village, Kengeri Hobli, Bangalore South Taluk. Duly Converted Into Non Agricultural Use By The Order Of The Deputy Commissioner, Bangalore District, Vide Order No. B. DIS/ALN/SR/(S)129/1989-90, Dated 20/12/1989, Measuring East To West 30 Ft. And North To South 40 Ft. In Total 1200sq. Ft., Bounded On Boundaries East By Site No. 14, West By Remaining Portion Of Site No. 11, North By Road, South By Site No. 12.
H09605180 621011704	1. Hari Kumar H K 2. Parimala S	Demand Notice Date: 29/05/2026 NPA Date: 04/05/2026	Rs. 3558829.84/- (Rupees Thirty-Five Lakh Fifty-Eight Thousand Eight Hundred Twenty-Nine and Eighty-Five Paise Only.) As On Date 25.05.2026	Schedule - I All The Piece And Parcel Of Portion Of Property Bearing No 7/4, Bbmp Municipal No 7/4-4, Situated At 3rd Cross, Jaibharath Nagar, Presently Within The Limits Of Bbmp And Measuring East To West 46 Feet And North To South 11 Feet In All Measuring 506 Sq Feet And Bounded On: Boundaries East By 3rd Cross, Jaibharathi Nagar Road West By Richards Devaram's Property North By Vasundra Devi's Property South By R.C Ravi Kumar's Portion Of The Property

Date: 20.06.2026
 Place: Bangalore
 Sd/-
Authorized Officer
 For L&T FINANCE LIMITED



BAAZAR STYLE RETAIL LIMITED
 (formerly known as **Bazaar Style Retail Private Limited**)
 CIN : L18109WB2013PLC194160
 Regd. Office : P 5 Srijan Tech Park, DN-52, 12th Floor, Street Number 11, DN Block, Sector V, Salt Lake, North 24 Parganas, Kolkata, West Bengal, 700091
 Telephone : 033 6125 6125; Email : secretarial@stylebazaar.com, Website: www.stylebazaar.in

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING INFORMATION

Notice is hereby given to the members of **Bazaar Style Retail Limited ("the Company")** pursuant to and in compliance with the provisions of the Section 108 and 110 and other applicable provisions, if any, of the Companies Act, 2013 ("**the Act**"), read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("**the Rules**"), as amended from time to time and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs (the "**MCA**") for conducting postal ballot through e-voting vide General Circular No. 14/2020 dated 8th April, 2020 and subsequent circulars issued in this regard, the latest being Circular No. 03/2025 dated 22nd September, 2025, Secretarial Standard-2 on General Meetings ("**SS-2**") issued by the Institute of Company Secretaries of India and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("**Listing Regulations**"), including any statutory modification(s) or re-enactment(s) thereof for the time being in force, the Postal Ballot Notice dated **Monday, May 18, 2026** has been sent electronically on **Friday, June 19, 2026**, to all the members whose email addresses are registered with the Company/ RTA/ Depository Participants as on **Friday, June 12, 2026 (the Cut-off Date)**, for seeking approval of the members of the Company through electronic voting only ("**remote e-voting**"). The requirement of sending physical copies of the Notice has been dispensed.

The communication of assent or dissent of the members would take place through remote e-voting system only for the matters referred hereunder:

Item No.	Agenda Item	Type of Resolution
1	To consider and approve the borrowing limit under Section 180(1)(c) of the Companies Act, 2013	Special Resolution
2	To consider and approve enhancement of limits for creation of charges, mortgages and/or security on the assets of the Company in respect of borrowings under Section 180(1)(a) of the Companies Act, 2013	Special Resolution
3	To consider and approve limits for giving loans, providing guarantees or securities and making investments under Section 186 of the Companies Act, 2013	Special Resolution
4	To consider and approve the remuneration of Mr. Avishek Prasad, holding an office or place of profit under Section 188(1)(f) of the Companies Act, 2013	Ordinary Resolution

Manner of registering email ID, Mobile Number and Bank Account details:
 Shareholders holding shares in Dematerialised Mode: Register/ update their email ID, Mobile number and bank account details with their respective Depository Participant.

The e-copy of the Notice is also available on the website of the Company i.e. <https://stylebazaar.in/>, RTA i.e. <https://instavote.linkintime.co.in> and Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

In terms of Section 108 of the Act read with Rule 20 of the Rules, as amended, Regulation 44 of the Listing Regulations and SS-2, the Company is pleased to provide its Members with the facility to exercise their right to vote on the resolutions proposed to be passed by Postal Ballot through remote e-voting.

The Company has engaged the services of MUFG Intime India Private Limited ("**MUFG Intime**") (formerly Link Intime India Private Limited), its Registrar and Transfer Agent ("**RTA**") for facilitating remote e-voting to enable the Members to cast their votes electronically ("**remote e-voting**").

The Board of Directors has appointed M/s. S.K. Joshi & Associates (COP No. 7342), Partner of S.K. Joshi & Associates, Practicing Company Secretaries as the Scrutinizer for conducting the Postal Ballot ("**Scrutinizer**") only through remote e-voting process in a fair and transparent manner.

- Instructions for e-voting:**
- The Notice is being sent to the shareholders of the Company whose names appear on the Register of Members/List of Beneficial Owners as received from the Depositories as on the cut-off date. A person who is not a member as on the cut-off date should treat this Notice for information purposes only.
 - A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall be entitled to vote on the Resolution set forth in the Notice.
 - The remote e-voting period will commence on **Saturday, June 20, 2026 at 9:00 A.M.(IST) and ends on Sunday, July 19, 2026 at 5.00 P.M.(IST)** The remote e-voting shall be disabled for voting thereafter by the RTA, and remote e-voting shall not be allowed beyond the said date and time.
 - During this period, Members of the Company as on the cut-off date holding shares in physical or in dematerialised form, may cast their votes through remote e-voting. Once the vote on a resolution is cast by the Member, the same cannot be modified subsequently by such Member.
 - In case the Members have any queries or issues regarding the e-voting facility they may refer to the frequently asked questions and e-voting manual available at <https://instavote.linkintime.co.in> (under help section) or contact Mr. Abinash Singh at telephone no. 033 6125 6125 or write an e-mail to enotices@in.mfpm.mufg.com or secretarial@stylebazaar.com.

The Results of the voting conducted through Postal Ballot (through the remote e-voting process) along with Scrutinizer Report will be announced on or before Tuesday, July 21, 2026. The same will be displayed on the website of the Company i.e. <https://stylebazaar.in/>, RTA i.e. <https://instavote.linkintime.co.in> and Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

Members are requested to carefully read all the Notes set out in the Notice and in particular the procedure of casting vote through remote e-voting.

For Bazaar Style Retail Limited
 (formerly known as **Bazaar Style Retail Private Limited**)
 Sd/-
Abinash Singh
 Chief Compliance Officer, Company Secretary and
 Head - Legal & Compliance
 A35070

Place : Kolkata
 Date : June 19, 2026

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FABZEN TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of Corporate Debtor	Fabzen Technologies Private Limited
2 Date of incorporation of corporate debtor	03 January 2017
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Pune
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999PN2017PTC167807
5 Address of the registered office and principal office (if any) of corporate debtor	15A, 4th Floor, City Vista, Tower A, Fountain Road, Kharadi Pune - 411014, Maharashtra
6 Insolvency commencement date in respect of corporate debtor	18th June 2026
7 Estimated date of closure of insolvency resolution process	15th December 2026 (180 days from the CIRP Commencement Date i.e. 18th June, 2026)
8 Name and registration number of the insolvency professional acting as interim resolution professional	Manish Lalji Dawda IBBI/IPA-001/IP-P-02506/2021-2022/13797
9 Address and e-mail of the interim resolution professional, as registered with the Board	205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagoji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra, 400016. Reg. Email ID with IBBI: ip.dawdamanish@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagoji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra, 400016. Process Email ID: cirp.fabzen@gmail.com
11 Last date for submission of claims	02nd July, 2026 (14 days from the CIRP Commencement date i.e. 18th June, 2026)
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms and (b) Details of authorized representatives available at:	a) Web link: www.ibbi.gov.in/home/downloads b) Correspondence Email id: cirp.fabzen@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Fabzen Technologies Private Limited on 18th June, 2026.
 The creditors of Fabzen Technologies Private Limited, are hereby called upon to submit their claims with proof on or before 02nd July, 2026 to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manish Lalji Dawda
 Interim Resolution Professional
Fabzen Technologies Private Limited
 IBBI/IPA-001/IP-P-02506/2021-2022/13797
AFA No.: AA113797/02/300627/109406 Valid upto 30/06/2027
Reg. Address with IBBI: 205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagoji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra, 400016
Reg. Email ID with IBBI: ip.dawdamanish@gmail.com
Project specific email ID for correspondence: cirp.fabzen@gmail.com

Place: Mumbai
 Date: 20.06.2026

Kotak Mahindra Bank Limited
 Registered Office :- 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051.
 Branch Office: No. 22, ING House, M G Road, Bangalore - 560001.

DEMAND NOTICE
Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.
 The undersigned is the **Authorised Officer of Kotak Mahindra Bank Ltd. (KMBL)** under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to **KMBL**, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and / or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to **KMBL** by the said Borrower(s) respectively.

Name of the Borrower(s) / Guarantor (s)	Demand Notice Date and Amount
Loan Account No. LAP17839212, LAP19107990 CRN(16501696) - 1. Hubli Cigarette Centre, Represented by its Partner : Mr. Kiran Ramanath Mahindrakar, Shinde Complex Veerign Road, Hubli - 580029, Karnataka - India. Also at : Hubli Cigarette Centre, Industrial Plot No.133 to 137(P) and 159(P) to 163(P), Rayapur Industrial Area, Rayapur Village, Dharwad - 580008. (Borrower)	₹ 1,02,90,260.36/- (One Crore Two Lakh Ninety Thousand Two Hundred Sixty and Paise Thirty Six Only) 12/06/2025
2. Ravishankar Vishwanath Mahindrakar, Hubli Cigarette Centre, D 141 To 148, Shinde Complex, Neelign Road, Hubli - 580029. Also at : Ravishankar Vishwanath Mahindrakar, Industrial Plot No.133 to 137(P) and 159(P) to 163(P), Rayapur Industrial Area, Rayapur Village, Dharwad - 580009. Also at : Ravishankar Vishwanath Mahindrakar, 4th Main, A Cross, Kumareshwarnagar, Opp M G Bank, Belgum Road, Dharwad - 580008. (Co Borrowers)	₹ 1,02,90,260.36/- (One Crore Two Lakh Ninety Thousand Two Hundred Sixty and Paise Thirty Six Only) 12/06/2025
3. Vinay Madhukar Mahindrakar, Hubli Cigarette Centre, Shop No. 129, Shinde Complex, Neelign Road, Hubli - 580029. Also at : Vinay Madhukar Mahindrakar, Industrial Plot No. 133 to 137(P) and 159(P) to 163(P), Rayapur Industrial Area, Rayapur Village, Dharwad - 580009. Also at : Vinay Madhukar Mahindrakar, VATSINE, Srinagar Marg, Kelageri Road, Dharwad - 580007.	₹ 1,02,90,260.36/- (One Crore Two Lakh Ninety Thousand Two Hundred Sixty and Paise Thirty Six Only) 12/06/2025
4. Kiran Ramanath Mahindrakar, No. 137, Durga Nivas, Anhanth Nagar, Kusugal Road, Hubli - 580023. Also At : Kiran Ramanath Mahindrakar, Hubli Cigarette Centre, D 141 To 148, Shinde Complex Neelign Road, Hubli - 580029. (Co Borrowers)	₹ 1,02,90,260.36/- (One Crore Two Lakh Ninety Thousand Two Hundred Sixty and Paise Thirty Six Only) 12/06/2025

Description of Secured Assets (Immovable Property) :- All the piece and parcel of the Property Industrial Plot No. 133 to 137(P), and 159(P) to 163(P) Admeasuring East to West : 98 Feet and North to South : 136 Sq Feet i.e., 13328 Sq Feet Out of 13916 Sq Feet Consisting of Industrial Shed Admeasuring 10200 Sq.Feet having A.C sheet comprised in RS No. 54, 55 and 56, Situated at Rayapur Industrial Area, Rayapur Village, Dharwad within limits of Hubli-Dharwad Municipal Corporation, which is bounded as under. **To the East : Nala. To the West :** Remaining portion of plot No.133 to 137(P) and 159(P) to 163(P) of M/s. Aditya Pavers and Floorings. **To the North : Road. To the South :** Remaining portion of the said property sold to M/s. Better Pack Industries.

If the said Borrowers shall fail to make payment to **KMBL** as aforesaid, **KMBL** shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of **KMBL**. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Date : 20-06-2026
 Place : Bangalore
 Sd/- (Authorised Officer),
 For Kotak Mahindra Bank Limited

“ಟಾರ್ ಮೇಲೆ ಟಾರ್ ಹಾಕಿ ಜನರ ಹಣ ಲೂಟಿ ಮಾಡಲು ನಾನು ಬಿಡುವುದಿಲ್ಲ: ಮಾಜಿ ಶಾಸಕ ಆರ್ ಮಂಜುನಾಥ್ ಆಕ್ರೋಶ”

ಪಿಣ್ಯದಾಸರಹಳ್ಳಿ: ಕ್ಷೇತ್ರದಲ್ಲಿ ಶಾಸಕ ಎಸ್ ಮುನಿರಾಜು ಮೇಲೆ ಕೆಲಸ ಮಾಡಿಸಿದ ಟಾರ್ ಮೇಲೆ ಟಾರ್ ಹಾಕಿ ಜನರ ತೆರಿಗೆ ಹಣ ಲೂಟಿ ಮಾಡಲು



ಹೊರಟಿದ್ದಾರೆ. ಮೇರಿ ಕೆಲಸ ಮಾಡದೇ ಡಾಂಬರೀಕರಣ ಮಾಡಿದರೆ ಟಾರ್ ಉಳಿಯುವುದಿಲ್ಲ. ಈ ರೀತಿ ಮೇರಿ ಮಾಡದೇ ಟಾರ್ ಹಾಕಿ ಸರ್ಕಾರದ ತೆರಿಗೆ ಹಣವನ್ನು ಲೂಟಿ ಮಾಡಿದರೆ ಸಿಎಂ ಮನೆ ಮುಂದೆ ಧರಣಿ ನಡೆಸಲಾಗುವುದು. ಎಂದು ಮಾಜಿ ಶಾಸಕ ಆರ್ ಮಂಜುನಾಥ್ ಹೇಳಿದರು.

ಜಿಬಿಎ ಆಯುಕ್ತರ ಆದೇಶ ಹಾಗೂ ಅವರು ಹೊರಡಿಸಿರುವ ನಮ್ಮ ರಸ್ತೆ ಕೈಬಿಡು ಪ್ರಕಾರ ಯಾವುದೇ ರಸ್ತೆ ಡಾಂಬರಿಕರಣವನ್ನು ಡೈನಾ ಕಾಮಗಾರಿ ಮಾಡದೇ ಮಾಡಬಾರದೆಂಬ ಆದೇಶವಿದ್ದರೂ ಆ ಎಲ್ಲಾ ಆದೇಶಗಳನ್ನು ಗಾಳಿಗೆ ತೂರಿ ಟಾರ್ ಮೇಲೆ ಟಾರ್ ಹಾಕಲು ಹೊರಟಿರುವ ಶಾಸಕರ ನಡೆಗೆ ತೀವ್ರ ಆಕ್ರೋಶ ವ್ಯಕ್ತಪಡಿಸಿದರು.

ಬಂಡವಾಳ ಹೂಡಿಕೆ, ಉದ್ಯೋಗ ಸೃಷ್ಟಿಗೆ ಸೂಕ್ತ ನೀತಿ ರೂಪಿಸಲು ಕ್ರಮ: ಪ್ರಿಯಾಂಕ್ ಖರ್ಗೆ

ಬೆಂಗಳೂರು : ರಾಜ್ಯಕ್ಕೆ ಅಗತ್ಯವಾಗಿರುವ ಉದ್ಯೋಗ ಸೃಷ್ಟಿ ಹಾಗೂ ಬಂಡವಾಳ ಹೂಡಿಕೆಗೆ ಸರ್ಕಾರ ಅದ್ಭುತ ನೀಡುತ್ತಿದ್ದು, ಸಂಬಂಧಪಟ್ಟ ಪಾಲುದಾರರ ಜೊತೆ ಚರ್ಚಿಸಿ ನೀತಿ ರೂಪಿಸಲಾಗುವುದು ಎಂದು ಗೃಹ, ಮಾಹಿತಿ ಮತ್ತು ಜೈವಿಕ ತಂತ್ರಜ್ಞಾನ, ಇ-ಆಡಳಿತ ಸಚಿವ ಪ್ರಿಯಾಂಕ್ ಖರ್ಗೆ

ತಕ್ಕಂತೆ ಬದಲಾವಣೆ ಮಾಡಬೇಕಾಗುತ್ತದೆ ಎಂದರು. ಸಂಚಾರ ದಟ್ಟಣೆ ನಿವಾರಣೆಗೆ ದೈನಂದಿನ ಸಂಚಾರ ವ್ಯವಸ್ಥೆಯ ಮಾಹಿತಿಯನ್ನು ಸಮರ್ಪಕವಾಗಿ ಅಗತ್ಯವಾಗಿದೆ. ಇಂತಹ ನಿಖರ ಮಾಹಿತಿಯಿಂದ ಎಲ್ಲ

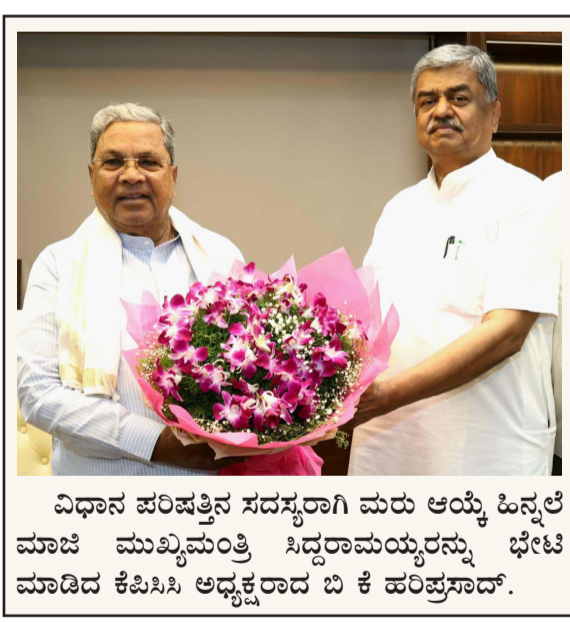
ಮಾತನಾಡಿ, ಬೆಂಗಳೂರು ನಗರ ತ್ವರಿತವಾಗಿ ಬೆಳವಣಿಗೆಯಾಗುತ್ತಿದ್ದು, ನಗರದ ಜನ ಸಂಖ್ಯೆಗೆ ಅನುಗುಣವಾಗಿ ಮೂಲ ಸೌಕರ್ಯ ಮೇಲ್ದರ್ಜೆಗೇರಿಸಲಾಗುತ್ತಿದೆ. ಹೆಚ್ಚಳ, ಕೆ.ಆರ್.ಪುರಂ, ಗೊರಗುಂಟೆ ಪಾಳ್ಯ ಮತ್ತಿತರ ಭಾಗಗಳಲ್ಲಿ ವಾಹನಗಳ ಸುಗಮ ಸಂಚಾರಕ್ಕೆ ಒತ್ತು ನೀಡಲಾಗಿದೆ.



ತಿಳಿಸಿದ್ದಾರೆ. “ಬ್ಯಾಂಡ್ ಬೆಂಗಳೂರು” ಪರಿಕಲ್ಪನೆಯಿಂದ ಹಿಡಿದು ಹವಾಮಾನ ಬದಲಾವಣೆ, ಮೂಲಸೌಕರ್ಯ ಅಭಿವೃದ್ಧಿವರೆಗೆ ವಿವಿಧ ವಿಷಯಗಳ ಕುರಿತು ಸಮಗ್ರ ಚರ್ಚೆ ನಡೆಸುವ ಉದ್ದೇಶದಿಂದ ಇಂಟೆಗ್ರೇಟೆಡ್ ವರ್ಕ್ ಸ್ಪೆಷಲ್ ಫೋರಂ -ಸಿಸಿಪಿಎಆರ್ ಇ ಆಯೋಜಿಸಿ ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಉದ್ಯೋಗ ಸೃಷ್ಟಿ ಕುರಿತ ಸಂವಾದದಲ್ಲಿ ಭಾಗವಹಿಸಿ ಮಾತನಾಡಿದ ಸಚಿವರು, ಸರ್ಕಾರ ಸಮದಾಯ, ನಾಗರಿಕತೆ, ಸಾಂಸ್ಕೃತಿಕ ವಲಯ, ಕೈಗಾರಿಕಾ ಕ್ಷೇತ್ರದ ಜೊತೆ ಸರ್ಕಾರ ನಿರಂತರವಾಗಿ ಸಂವಾದ ನಡೆಸುತ್ತಿದೆ. ಪ್ರತಿಯೊಬ್ಬರನ್ನೂ ಸರ್ಕಾರ ತನ್ನ ಪಾಲುದಾರರು ಎಂದು ಭಾವಿಸಿದೆ. ಎಲ್ಲಾ ಅಭಿಪ್ರಾಯಗಳನ್ನು ಅಲಿಸಿ ನಂತರ ನೀತಿ, ನಿರೂಪಣೆಗೆ ಅದ್ಭುತ ನೀಡಲಾಗುವುದು. ರಾತ್ರಿ ಬೆಳಗಾಗುವುದರೊಳಗೆ ದೊಡ್ಡ ಮಟ್ಟದ ಮೂಲ ಸೌಕರ್ಯ ಕೆಲಸಲು ಸಾಧ್ಯವಿಲ್ಲ. ಪ್ರತಿಯೊಂದಕ್ಕೂ ವಿನ್ಯಾಸ, ಪ್ರಮಾಣ ಮತ್ತು ಯೋಜನೆಗಳಲ್ಲಿ ಅಗತ್ಯಕ್ಕೆ

ಸಮಸ್ಯೆ ಇರುತ್ತದೆಯೇ ಅಂತಹ ಕಡೆಗಳಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಸಂಚಾರ ವ್ಯವಸ್ಥೆಯನ್ನು ಮತ್ತಷ್ಟು ಚುರುಕುಗೊಳಿಸುವ ಹಾಗೂ ಇತರ ಪರಿಣಾಮಕಾರಿ ಕ್ರಮಗಳನ್ನು ಜಾರಿಗೊಳಿಸಲು ಸಾಧ್ಯವಾಗಲಿದೆ. ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಸಿಟಿ, ಮಾನ್ಯತಾ ಟೆಕ್ ಪಾರ್ಕ್ ಸೇರಿ ಪ್ರಮುಖ ಐಟಿ ವಲಯಗಳಲ್ಲಿರುವ ಸಮಸ್ಯೆಗಳನ್ನು ಬಗ್ಗಹಿರಿಸಲು ಸರ್ಕಾರ ಒತ್ತು ನೀಡಲಿದೆ. ಗ್ರೇಟರ್ ಬೆಂಗಳೂರು ಪ್ರಾಧಿಕಾರ, ಇತರ ನಾಗರಿಕ ಸಂಘಟನೆಗಳ ಜೊತೆಗೂಡಿ ಸಮಸ್ಯೆ ಬಗೆಹರಿಸಲಾಗುವುದು. ಬೆಂಗಳೂರಿನಲ್ಲಿ ಮೂಲ ಸೌಕರ್ಯ ವೃದ್ಧಿಗೆ ಅತ್ಯುತ್ತಮ ನಗರ ಯೋಜನಾ ಚಿಂತಕರು, ನಾಗರಿಕ ಸಂಘಟನೆಗಳೊಂದಿಗೆ ಪರಸ್ಪರ ಸಮಾಲೋಚನೆ ಮಾಡುತ್ತಿದ್ದು, ಇಂತಹ ಸಂವಾದದಿಂದ ಎಲ್ಲರಿಗೂ ಅನುಕೂಲವಾಗಲಿದೆ ಎಂದು ಸಚಿವ ಪ್ರಿಯಾಂಕ್ ಖರ್ಗೆ ಹೇಳಿದರು.

ಮಳೆಗಾಲ ಆರಂಭವಾಗಿದ್ದು, ಮಳೆ ನೀರು ಸುಗಮವಾಗಿ ಹರಿದುಹೋಗುವಂತೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗಿದೆ ಎಂದರು. ಸಿಸಿಪಿಎಆರ್ ಇ ಸಂಸ್ಥಾಪಕ ಜರಾಮ್ ಮಾತನಾಡಿ, ಉದ್ಯಮದ ಮುಂಚೂಣಿ ನಾಯಕರು ಒಂದೇ ವೇದಿಕೆಯಲ್ಲಿ ಸೇರಿ ಭವಿಷ್ಯದ ಕಾರ್ಯಯೋಜನೆಗಳು, ನಗರ ಮೂಲಸೌಕರ್ಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಮಹತ್ವದ ವಿಚಾರಗಳ ಕುರಿತು ಚರ್ಚಿಸಿ, ಅನುಷ್ಠಾನಗೊಳಿಸಬಹುದಾದ ಕಾರ್ಯತಂತ್ರಗಳನ್ನು ರೂಪಿಸುವ ಕುರಿತು ಸಚಿವರನ್ನು ಭೇಟಿಯಾಗಿ ಸಿಬಿಇಎಂ ಮತ್ತು ಸಿಬಿಇಎಂ ಸಿಬಿಇಎಂ ತರಲು ಒತ್ತು ನೀಡುತ್ತಿದ್ದೇವೆ. ಆಡಳಿತದಲ್ಲಿ ಕೃತಕ ಘರ್ಷಣೆಗಳು, ನಗರ ಸಂಚಾರ ಸಮಸ್ಯೆಗಳು, ಸ್ಕಾಟ್ ಕಟ್ಟಡಗಳ ಅರ್ಥಿಕ ಮಾದರಿಗಳು ಕುರಿತು ಚರ್ಚಿಸಲಾಗಿದೆ ಎಂದರು.



ವಿಧಾನ ಪರಿಷತ್ತಿನ ಸದಸ್ಯರಾಗಿ ಮರು ಆಯ್ಕೆ ಹಿನ್ನೆಲೆ ಮಾಜಿ ಮುಖ್ಯಮಂತ್ರಿ ಸಿದ್ದರಾಮಯ್ಯರನ್ನು ಭೇಟಿ ಮಾಡಿದ ಕೆಪಿಸಿಸಿ ಅಧ್ಯಕ್ಷರಾದ ಬಿ ಕೆ ಹರಿಪ್ರಸಾದ್.

ಅಡ್ಡ ಮತದಾನ ಮಾಡಿಲ್ಲ: ಚಂದ್ರು ಲಮಾಣಿ

ಬೆಂಗಳೂರು: ಅಡ್ಡಮತದಾನ ಮಾಡಿದವರು ಎಂದು ತಮ್ಮ ಹೆಸರನ್ನು ಮಾಧ್ಯಮಗಳಲ್ಲಿ ಬಿತ್ತರಿಸಲಾಗುತ್ತಿದ್ದು, ಮುಜುಗರಕ್ಕೆ ಒಳಗಾಗಿದ್ದರೆ ಎಂದು ಶಾಸಕ ಡಾ. ಚಂದ್ರು ಲಮಾಣಿ ಅವರು ಹೇಳಿದ್ದಾರೆ. ಮಲ್ಲೇಶ್ವರದ ಬಿಜೆಪಿ ರಾಜ್ಯ ಕಾರ್ಯಾಲಯ “ಜಗನ್ಮಥ ಭವನ”ದಲ್ಲಿ ಮಾಧ್ಯಮಗಳೊಂದಿಗೆ ಮಾತನಾಡಿದ ಅವರು, ಮತದಾನ ಸಂಬಂಧ ವಿಶ್ವಾಸಾರ್ಹ ಮಾಹಿತಿಗಳು ನಮಗೆ ನಿಗದಿ ಮಾಡಿದ್ದು ಎನ್ನಾಡಿ ಅಭ್ಯರ್ಥಿ ಪರವಾಗಿ ಮತ ಚಲಾಯಿಸಿದ್ದೇನೆ. ಮಾಧ್ಯಮಗಳು ಅನಗತ್ಯವಾಗಿ ಹೆಸರನ್ನು ಪ್ರಸಾರ ಮಾಡಬಾರದು. ಯಾರು ಅಡ್ಡಮತದಾನ ಮಾಡಿದ್ದಾರೆ ಎಂದು ಪಕ್ಕದ ವತಿಯಿಂದ ಪ್ರಕಟಿಸಲಾಗುತ್ತದೆ. ಮೊದಲ ಬಾರಿಗೆ ಶಾಸಕರಾಗಿದ್ದು, ಅಡ್ಡ ಮತದಾನ ಮಾಡಿದವರು ನಾನೇ ಎಂದು ಪ್ರಸಾರವಾಗುತ್ತಿರುವುದರಿಂದ ಕಾರ್ಯಕರ್ತರು ಬೇಸರಗೊಂಡಿದ್ದಾರೆ ಎಂದರು. ಸುಳ್ಳು ಹೆಸರು ಪ್ರಚಾರ ಮಾಡಬೇಡಿ: ಕೃಷ್ಣ ನಾಯಕ್ ಶಾಸಕನಾಗಿ ನನ್ನದೇ ಕನಸುಗಳಿವೆ. ಕ್ಷೇತ್ರದ ಮತದಾರರು ಬಹಳ ನಿರೀಕ್ಷೆ ಇಟ್ಟುಕೊಂಡು ಗೆಲ್ಲಿಸಿದ್ದಾರೆ. ನಾನು ಅಡ್ಡ ಮತದಾನ ಮಾಡಿದ್ದೇನೆ ಎಂದು ಮಾಧ್ಯಮಗಳಲ್ಲಿ ಪ್ರಸಾರವಾಗುತ್ತಿದೆ. ಇದು ಸುಳ್ಳು. ಇಂತಹ ಸುಳ್ಳು ಪ್ರಚಾರವನ್ನು ಮಾಧ್ಯಮಗಳು ಮಾಡಬಾರದು ಎಂದು ಶಾಸಕ ಕೃಷ್ಣ ನಾಯಕ್ ಅವರು ಮನವಿ ಮಾಡಿದರು.

ಭಾರಂ-ಎ ನಾರ್ವೇಜಿಯನ್ ಪ್ರವಚನ (ಭಾರಂ-ಎ ದಿವಾಳನ ಮತ್ತು ದಿವಾಳನ ಮಂಡಳಿಯ ನಿರೀಕ್ಷೆ 6 ರ ಅಧಿವೇಶನ (ಇಂಟರ್‌ನ್ಯಾಷನಲ್ ದಿವಾಳನ ಪರಿಷತ್ ಪ್ರತಿಯೆ) ನಿರೀಕ್ಷೆಗಳು, 2016) ಫ್ಯಾಬ್ರಿನ್ ಟೆಕ್ನಾಲಜೀಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ನ ಮಧ್ಯಸ್ಥಾಧಿಕಾರಿ ಗಮನಕ್ಕೆ

L&T Finance logo and company information

Table with 4 columns: Loan ID, Loan Details, Interest Rate, and Remarks. Contains multiple rows of financial data.